

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No. 11
CP (IB) No. 76/Chd/Hry/2022**

**Under Section 7 of the Insolvency
and Bankruptcy Code, 2016**

In the matter of:-

Madan Lal Gupta

...Petitioner-Financial Creditor

Vs.

Vikas Chem Gums (India) Ltd.

...Respondent-Corporate Debtor

Present through Video Conferencing:

Mr. G.S. Sarin, Practising Company Secretary for petitioner-
operational creditor.

It is stated on behalf of Mr. G.S. Sarin, authorized representative of the petitioner-financial creditor that on instructions of his client, he wants to withdraw the present petition as the petitioner does not want to continue with the present petition. Keeping in view the statement made by authorized representative of petitioner-financial creditor, CP (IB) No. 76/Chd/Hry/2022 is dismissed as withdrawn.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

April 21, 2022
YP